

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI.

O.A.No.389 of 1988

Date of Decision: 6.7.93.

Sudesh Raj MaheswariPetitioner.

Versus

Union of India & othersRespondents.

None appeared for the parties.

CORAM:

Hon'ble Mr.Justice V.S.Malimath, Chairman.

Hon'ble Mr.S.R.Adige, Member(A)

JUDGMENT(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath, Chairman)

It is a very old matter. We have perused the records and we dispose of the case on merit.

2. From the records and pleadings in this case it is quite clear that the petitioner was appointed as a Legal Assistant on deputation basis for a specified period under Delhi Administration. The period was further extended. When his deputation period was about to expire, he approached this Tribunal for a direction to treat him as appointed on regular basis as Legal Assistant and in the alternative to transfer him to some other vacant post of the Legal Assistant under the same administration and for other incidental and consequential reliefs. It is clear from the records that the petitioner was appointed for a specified period on deputation basis as a Legal Assistant. On expiry of period of deputation, a deputationist cannot claim a right to regularise the service in the department in which he has gone on deputation. The question of his being transferred to another vacant post under the same administration does

(8)

not arise. Accordingly, this application is dismissed.

No costs.

Adige
(S.R. ADIGE)
MEMBER (A)

Malimath
(V.S. MALIMATH)
CHAIRMAN.

(u/g)
8077993